

COMMITTEE FOR REFORMS IN CRIMINAL LAWS

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PUBLIC NOTICE

Sub: In re- Constitution of Committee for Reforms in Criminal Laws and related Consultative Process

The Committee for Reforms in Criminal Laws has been set up by the Ministry of Home Affairs, Government of India, vide its notifications '1-2-19 Judicial Cell (Part I)' dated 02-03-2020, 04-05-2020 and 29-05-2020 with the **mandate "to recommend reforms in the criminal laws of the country in a principled, effective, and efficient manner which ensures the safety and security of the individual, the community and the nation; and which prioritises the constitutional values of justice, dignity and the inherent worth of the individual."** (available on the website). Since its establishment, the Committee has been inclined to be open, transparent and fair in its working. We fully respect all the opinions and suggestion made to us. The structural part of it .e.g. composition- lies with the M.H.A. but for its functional part we are completely autonomous and willing to respect the suggestions. The Committee has been operating as a team of nearly 30 individuals including Consultants, Researchers and Interns. The aims, guiding principles and objectives of the Committee are accessible online at the website of the Committee (<https://criminallawreforms.in/>) for public viewing.

To cope up with the physical restrictions imposed by the COVID-19 related circumstances, the Committee has developed a web based platform for consultations with domain experts and professionals including and the people at large having interests in these areas. The Committee has adopted an open methodology with respect the Consultative processes to be undertaken by the Committee. Registrations for the consultations are open to everyone irrespective of ideologies; views; preferences; sexual orientation; disabilities; race; ethnicity; class; caste; sex; gender; religion; place of residence; or, place of birth and as such, everyone is free to share their views, opinions, suggestions, recommendations, knowledge and experience on the questions of law. Towards this end, we have received an encouraging response in terms of registrations by several hundred professionals, stakeholders and functionaries of our Criminal Justice System. Moreover, the participants are free to exceed the word limit of 200 words as the same is not a hard rule but merely a guideline urging participants to exercise self-restraint for the sake of brevity. The shorter time notice of response is due to the fact that the assignment has to be completed within a duration of **six months**. We are willing to make the questionnaire available in various regional languages.

The Committee is inclined to engage with all the learned stakeholders in the criminal justice administration working in any capacity to please join us and extend your valuable inputs leading to the reforms in the criminal laws of this country. We intend to facilitate this engagement by way of our consultations and forthcoming discussions groups or the written submission that can be made to us through email at criminallawreforms@nludelhi.ac.in. We would be keen to have meetings with all such persons/organisations and professionals to share more about our work.

In order to maintain utmost transparency in our work, we would be posting all relevant updates for the public notice on website.

Looking forward to your valued cooperation.

Regards,

Date: 08-07-2020

Prof. (Dr.) Ranbir Singh
(Chairperson)